

National Company Law Tribunal

Allahabad Bench

C P NO. 113/ND/2013

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE COMPANY: *Hirani Foil & Prints Pvt. Ltd*

SECTION OF THE COMPANIES ACT/I & B CODE: *398/397 of the Companies Act, 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u> <i>4.</i>	<i>Shobhit Chauhan</i>	<i>Adv.</i>	<i>Petitioner</i>	<i>Shobhit</i>
<u>2.</u>				

CP No. 113/ND/2013

Advocate, Shri Shobhit Chauhan for petitioner. He informed that despite serious efforts, settlement could not be materialized so far and possibility for the same is also remote.

Keeping in view and without losing further time, the matter to be proceeded on merits. Hence, the case is fixed for hearing.

As per the previous proceeding, a report from the RoC, Kanpur has been filed and is available on record. Therefore, the parties are at liberty to offer their comments thereon, if any.

The matter be listed on 20th December, 2017

Date: 30/11/2017

Typed by
Jyoti
(Stenographer)

Sd
H.P. Chaturvedi,
Member(Judicial)